

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-06-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : --
PETITION NUMBER : CP(IB)/100(CHE)/2023
NAME OF THE PETITIONER : Nan Lian Ship Management LLC
NAME OF THE RESPONDENT(S) : Poompuhar Shipping Corporation Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Ld. Counsel Mr.Balaji Harish Iyer for the Petitioner. Ld. Counsel Mr.Athi Seshan for the Respondent.

In this case the Respondent submitted additional reply affidavit dated 30.01.2024 stating that the Petitioner has wrongfully claimed USD 404691 and 3 Cents as pending and as per the books it is only USD 122431.28. Further the Corporate Debtor has substituted a vessel in place of MV Marine Fortuner and therefore the amount of USD 264141.95 was adjusted in the final settlement. The Counsel for the Applicant stated that this is not correct and bereft of facts. Their vessel name is MV Silver Star and the amount due as per the records are USD 404691 and 3 cents.

Since there is a dispute in respect of facts both the parties are directed to submit audited financial statements for the relevant period with certificate from their Statutory Auditor authenticating the claim of both the parties.

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/2/

The documents be submitted within 4 weeks by way of memo.

Post the Petition for hearing on **26.07.2024**.

-Sd-

RAVICHANDRAN RAMASAMY
Member (Technical)

-Sd-

JYOTI KUMAR TRIPATHI
Member (Judicial)

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